

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 48/TT/2017

Subject : Determination of transmission tariff for 2 No. 400 kV line bays at Fatehpur 400/220 kV Sub-station under "Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS"

Date of Hearing : 25.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 18 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri V P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Mukesh Khanna, PGCIL
Shri Manoj Kumar Sharma, NTPC
Shri E.P. Rao, NTPC
Shri Vivek Kumar, NTPC
Shri Ankit Kumar, RECTPCL
Shri Vivek Agarwal, RECTPCL

Record of Proceedings

The representative of the petitioner submitted that the instant assets were commissioned as per the date given by the Bid Process Coordinator. The additional information sought vide RoP dated 20.6.2017 has been filed vide affidavit dated 7.7.2017.

2. The representative of RECTPCL has submitted that:-



- a) As per the meeting held on 7.10.2014 in CEA, the Unchahar Generation Project was scheduled to be commissioned in November, 2016 and accordingly it was decided that the transmission system should be built matching with the commissioning of generation project.
- b) It would usually take approximately 5 to 6 months for handing over of the SPV to the bidder after completion of the bidding process. Accordingly, it was felt that the SPV in the instant case could be handed over to the bidder by March-April, 2014.
- c) RECTPCL completed the bid processing activities within 5-6 months and handed over the SPV to successful bidder on 24.3.2014 about five and half months.
- d) As 30 months period was mentioned in the RFP, only option to match with the NTPC generation is to postpone date of handing over of the SPV to end of April, 2014. However, delaying the handing over was not considered a good practice considering the importance of line and any delay would have led to bottlenecking of generation.
- e) PGCIL got 40 days more to construct the transmission line. PGCIL should have constructed the line in cooperation and coordination with NTPC.
- f) The TSA provides for extension of scheduled COD by 30 days in case of failure of arrangement for inter-connection by NTPC.

3. The representative of NTPC submitted that the scheduled date of commissioning of generation was 1.11.2016 and NTPC is liable to pay the transmission charges only after 30.11.2016 and not before that date.

4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 16.8.2017:-

- a) Status of commissioning of 400 kV line bays at Unchahar Sub-station by NTPC and 400 kV D/C Fatehpur-Unchahar transmission line.
- b) Trial run certificate and RLDC charging certificate of the transmission line alongwith the line bays at both ends.
- c) Documentary proof of rate of interest of SBI (2016-17) Q4 and LVIII loans and repayment schedule for LIII, LIV, LV, LVII and LVIII loans.



5. Subject to the above, order in the petition was reserved by the Commission.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

